

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-7**  
New IA 4096/2020  
in  
IB-22(ND)/2018

**IN THE MATTER OF:**

Oriental Bank of Commerce  
Vs.  
Shekhar Resorts Ltd. & Ors.

....FINANCIAL CREDITOR

...RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 12.10.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**NARENDER KUMAR BHOLA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/FC

: Ms. Sowmya Sai Kumar, Advocate, Mr. Anant Jain & Mr. S.K. Aggarwal, Representatives of Company

For the Respondent/CD

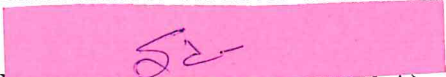
:Mr. Abhishek Anand, Mr. Kunal Godhwani, Mr. Mohak Sharma, Advocates for R-1  
Mr. Arun Kathpalia, Sr. Advocate , Mr. Abhishek Garg, Advocate

**ORDER**

**IA 4096 of 2020**

Counsel for the Ex-Management is present. There are certain prayers in the application with regard to the implementation of the Resolution Plan. The Ex-Management has no locus to seek any relief in relation to the Resolution Plan. It is also noted during the course of hearing that the Ex-management has filed appeal against the order that came to be passed by this Authority on 24.07.2020, the appeal has already been dismissed and the Hon'ble NCLAT has recorded adverse remarks under Para 8, at page 141 of the order against the Ex-management.

In the facts and circumstances of the case, the application is neither maintainable on facts or law. Therefore, the Application is **dismissed**.

  
(NARENDER KUMAR BHOLA)  
MEMBER (TECHNICAL)

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

Surjit